

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
SWANI MOTORS SERVICES PRIVATE LIMITED (In Liquidation)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Swani Motors Services Private Limited (In Liquidation)
2.	Date of incorporation of corporate debtor	13/03/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U34103PB2008PTC031761
5.	Address of the registered office and principal office (if any) of corporate debtor	698-Gurdev Nagar Pakhowal Road, Ludhiana, Punjab, India, 141001 SCO-12 Feroze Gandhi Market, Ludhiana, Punjab, India, 141001
6.	Date of closure of Insolvency Resolution Process	30.07.2025
7.	Liquidation commencement date of corporate debtor	30.07.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Chand Ji Tikku, Liquidator, Registration Number: IBBI/IPA-003/IP-N000125/2017-2018/11389
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 33-C, Om Nagar Udheywalla, Talab Tilloo , Bohri, Jammu J&K 180002, e-Mail: chand11tikku@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 33-C, Om Nagar Udheywalla, Talab Tilloo , Bohri, Jammu J&K 180002, e-Mail: chand1011tikku@gmail.com
11.	Last date for submission of claims	29.08.2025

- Notice** is hereby given that the National Company Law Tribunal Chandigarh Bench has ordered the commencement of liquidation of the **Swani Motors Services Private Limited (In Liquidation)** on 30.07.2025.
- The stakeholders** of **Swani Motors Services Private Limited (In Liquidation)** are hereby called upon to submit their claims with proof on or before **29.08.2025**, (the date falling thirty days from the liquidation commencement date) to the liquidator at the address mentioned against item No.10.
- The financial creditors** shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
- Submission** of false or misleading proof of claims shall attract penalties.
- In case a stakeholder does not submit its claims** during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Name and signature of liquidator

Chand Ji Tikku Liquidator

For M/S Swani Motors Services Private Limited, (In Liquidation)

Regd.No: IBBI/IPA-003/IP-N000125/2017-2018/11389

Dated: 06.08.2025 Place: Ludhiana. e-Mail : chand1011tikku@gmail.com , Mobile : 9419256518, 9797056518